

**IN THE INCOME TAX APPELLATE TRIBUNAL
AMRITSAR BENCH, AMRITSAR**

**BEFORE DR. M. L. MEENA, ACCOUNTANT MEMBER
AND SH. ANIKESH BANERJEE, JUDICIAL MEMBER**

I.T.A. Nos. 299 & 174/Asr/2016 & 2017
Assessment Years: 2006-07 & 2007-08

Harish Garg
C/o M/s Hotel Sagar,
G. T. Road, Bathinda
[PAN: ABUPG 3285G]
(Appellant)

Vs. The Asstt. Commissioner of
Income Tax, Circle-1, Bathinda
(Respondent)

Appellant by : Sh. P. N. Arora, Adv.
Respondent by: Sh. S. M. Surendranath Sr. DR

Date of Hearing: 19.04.2022
Date of Pronouncement: 19.04.2022

ORDER

Per Dr. M. L. Meena, AM:

These appeals have been filed by the Assessee against the impugned order dated 28.03.2016 & 27.01.2017, passed by Ld. Commissioner of Income Tax (Appeals), Bathinda, in respect of the Assessment Years 2006-07 & 2007-08.

2. At the outset, the Id. AR of the assessee has requested for withdrawal of these appeals vide application dated 15.04.2022 stating therein that the assessee has settled the dispute relating to the tax arrears

for the assessment year under consideration under the “Vivad Se Vishwas Scheme, 2020”. A certificate to this effect under Section 5(1) of the Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. The Ld. DR has no objection.
4. In view of the above, we accept the request of the assesseees for withdrawal of the appeals.
5. In the result, the appeals filed by the assessee are dismissed as withdrawn.

Order pronounced in the open court on 19.04.2022.

Sd/-
(Anikesh Banerjee)
Judicial Member

Sd/-
(Dr. M. L. Meena)
Accountant Member

Date: 19.04.2022

Copy of the order forwarded to:

- (1) The Appellant:
- (2) The Respondent:
- (3) The CIT(Appeals)
- (4) The CIT concerned
- (5) The Sr. DR, I.T.A.T

True Copy
By Order